

CIRCULAR

The Hon'ble Ad-hoc Committee constituted to suggest amendment to High Court Rules, in its meeting held on 22.07.2024, resolved to make the following amendments to the present Rules 13, 14 and 17 of Chapter XII of the High Court of Karnataka Rules, 1959 and to implement the same on a trial basis for a period of two months to obtain the views of all staff and stakeholders:

I. Rule 13 is to be substituted as under:

13 (1) At the time of filing, the Party/ies-in-Person or the advocate filing papers shall certify that the filing is made properly and complies with all the requirements of the Checklist for that particular classification of matter, which Checklist is webhosted on the website of the High Court of Karnataka.

(2) The Party/ies-in-Person or the advocate filing papers shall tick mark each of the requirements (Yes or No) in the concerned box indicating compliance or not, and if not complied, the reason for non-compliance and the submission of the counsel seeking waiver or exemption from compliance. The filled-in Compliance list and certificate shall be filed along with the papers filed.

(3) At the time of filing of papers, the e-mail address and mobile phone number of all the Party/ies, Parties-in-Person, as well as the advocate/s who has/ve filed the papers shall be furnished, which shall be treated as the registered e-mail id and mobile phone number.

(4) The Registrar(Judicial) and Registrar (Computers) shall ensure that the compliance list with respect to each nature and or classification of filing is available on the website of the High Court, and any changes required in the compliance list shall be updated on the website at the earliest.

(5) Irrespective of the certificate or compliance list filed, every set of papers presented shall be examined in full, and an examination report with respect to all the papers submitted shall be prepared detailing the nature of compliances to be made as also defects pointed out and objections raised within **two (2)** working days of filing.

II. Rule 14 is to be substituted as under:

"14. (1) The Registrar of this Court nominated by the Chief Justice shall, if all the papers are in order – there being no defects or waiver/exemption from any defect is sought for, direct that the appeal, petition or other matter, including but not limited to all interlocutory applications filed, be admitted to register, numbered and posted before the Court at the earliest in any event not later than **three (3)** days from the date of filing.

(2) Defects or objections shall be raised on any filing within **three (3)** working days of filing, and a list thereof shall be simultaneously published on the official website of the High Court with a date and time stamp under the sub-heading "**scrutiny objections**", under the heading "**case status**" of that particular case.

(3) The list of defects/objections shall, simultaneous with the uploading of the defects/objections on the official website of the High Court be sent by electronic mail (e-mail) and Short Messaging Service (SMS), enclosing the Uniform Resource Locator (URL) of the location where the defects/objections are uploaded to the registered E-mail ID and Mobile Phone number of all the Parties, Parties-in-Person as well as the advocate/s who has/ve filed the papers.

(4) Simultaneous with the notification of defects/objections, the scrutiny branch shall send the file to the compliance section to enable the Party or the Advocate presenting the papers to comply with the defects/objections raised.

(5) The defects/objections shall be rectified/complied with by the Party/ies-in-Person or the Advocate presenting the papers within **one (1)** week from the date they are uploaded to the website.

(6) Since all the defects/objections are deemed to be to the knowledge of the Party/ies-in-Person or the advocate filing papers, the said Party/ies-in-Person or the advocate filing papers shall come fully prepared to comply with all the defects/objections already raised and shall ensure that piecemeal compliance is not done.

(7) If compliance with all defects/objections is made and/or waiver/exemption of some of the defects/objection is sought for, and there being no further defect raised on the compliance made, the file or application shall be listed before the Court the very next working day on which the compliance is made or waiver/exemption is sought for.

(8) If rectification/compliance is not made or waiver/exemption is not sought within **one (1) week** of filing, the matter shall immediately, on the next working day after the expiry of the said period of one week, be listed before the nominated Registrar (Causelist being published in that regard the previous day of listing), when the Party/ies-in-Person or the Advocate presenting the papers may seek condonation/waiver of the defects/objections.

(9) The nominated Registrar shall have the power to condone/waive the defects/objections by way of a reasoned order; on such condonation/waiver of defects/objections, there being no other defect/objection remaining to be complied, the matter shall be listed before the concerned Court, within **two** (2) working days of such condonation/waiver. The nominated Registrar shall, however, not have the power to waive or condone defects/objections regarding payment of court fees, non-joinder or misjoinder of parties or maintainability of the case.

(10) If the defects/objections are not condoned/waived on the day the matter is first listed, the nominated Registrar shall have the power to extend the time for compliance or rectification of defects by a maximum period of **two** (2) weeks from the date on which the matter is first listed before him, either by single or multiple orders and shall forthwith send the file to the compliance section. If rectification/compliance is made at any time before the expiry of the extended period, the matter shall be listed before the concerned Court within **two** (2) working days of such rectification/compliance. If rectification/compliance is not made within the extended period of **two** (2) weeks, the nominated Registrar shall, within **two** (2) working days after the expiry of the said period of **two** (2) weeks place the file before the Court with a recommendation for dismissal. The cases of this nature shall be listed in a separate list under the heading **"Orders – Dismissal for non-compliance/rectification of scrutiny defects/objections"**.

(11) The list of defects/objections, as regards the papers filed, shall be complete in all respects; once a list of defects/objections is put up/published as provided in sub-rule (2), no additional defects/objections shall be notified as regards the papers already submitted except those necessitated on account of compliance with the earlier notified defects/objections. These additional defects/objections shall be notified by publishing an additional list on the official website of the High Court with a date and time stamp under the sub-sub heading **"additional objections post compliance"** under the subheading **"scrutiny objections"**, under the heading **"case status"** of that particular case.

(12) The list of additional defects/objections shall be sent by e-mail and SMS, enclosing the URL of the location where the defects/objections are uploaded to the registered E-mail ID and Mobile Phone number of all the Parties, Parties-in-Person as well as the advocate/s who has/ve filed the papers.

(13) The additional defects/objections shall be rectified/complied with by the Party/ies-in-Person or the Advocate presenting the papers within **one** (1) week from the date the additional defects/objections are uploaded on the website, if not so rectified/complied, the procedure prescribed in sub-rules (6) to (10) above shall be followed.

(14) Notwithstanding the above, if a time is fixed for auto-listing by the Chief Justice or the concerned Court, the matter shall be listed

before the concerned Court as per the time fixed, whether the defects/objections have been rectified/complied with or not.

(15) Notwithstanding the above, if a matter is moved before the concerned Court by the Party in person or the Advocate for listing and the Court has permitted the listing, the matter shall be listed as per the orders of the Court without fail, whether the defects/objections have been rectified/complied with or not. A register of matters moved, shall be maintained with the following details:

- i. The date and time on which the matter was moved - to be filled in by the Court officer or the Assistant Court officer of that particular Court;
- ii. The date fixed by the Court for listing - to be filled in by the Court officer or the Assistant Court officer of that particular Court;
- iii. The date and time on which the memo was sent to the scrutiny/pending branch - to be filled in by the Court officer or the Assistant Court officer of that particular Court;
- iv. The date and time on which the scrutiny/pending branch received the memo - to be filled in by the Concerned officer in the Scrutiny/pending branch;
- v. The date and time on which the file was sent to the Board branch - to be filled in by the Concerned officer in the Scrutiny/pending branch;
- vi. The date and time on which the file was received by the Board branch - to be filled in by the concerned officer of the Board branch;
- vi. The date on which the file was listed before the Court - to be filled in by the concerned officer of the Board branch.

(16) Notwithstanding the above, if a matter is auto-listed as per the directions issued by the Chief Justice or by the concerned Court without rectification/compliance or listed before the Court based on the Party in person or the Advocate having moved the concerned Court for condonation, dispensation or waiver of the notified defects/objections by making a submission in writing detailing the reasons for such condonation, dispensation or waiver and request the Court to take up the matter for Preliminary Hearing/Admission/Orders and if the said defects/objections are not condoned, dispensed or waived, the rectification/compliance shall be made within **two (2)** weeks of such listing unless the Court fixes any other shorter time period.

(17) If the rectification/compliance is not made within the time fixed under sub-rule (16) above, any interim order granted shall stand vacated on the expiry of that period on its own, or, as the case may be, the expiry of the next working day, if the earlier day is a holiday, unless the Court, in its discretion, enlarges such period, not exceeding **thirty (30) days**, even though the period originally fixed or granted may have expired. This sub-rule would, however, not apply to a situation where the Court has not passed orders on the request of the

Party/ies-in-Person or the Advocate for condonation, dispensation or waiver of objections/defects.

(18) The Chief Justice may issue such directions in regard to the above as necessary at his discretion.

III. Rule 17 would have to be deleted

Therefore, all the Officers/Officials working in the Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi are hereby directed to follow the above directions/rules during the examination of papers/petitions/appeals, for a period of two months on a trial basis, without fail.

For the convenience of the Advocates/Party-in-Persons, the above amended Rules shall be implemented from **16.10.2024**.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
REGISTRAR GENERAL

Copy to:

01. The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
02. The Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Recruitment)/ Registrar(Administration)/ Registrar (Protocol & Hospitality)/ Registrar (Computers)/ Registrar (Infrastructure & Maintenance)/ Registrar (Review & Statistics).
03. The Central Project Co-coordinator, High Court of Karnataka, Bengaluru, with a request to web-host the Circular in the Official Website of the Hon'ble High Court.
04. The Addl.Registrar General/Addl. Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
05. The President, Advocates' Association, High Court of Karnataka, Bengaluru.
06. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
07. The Chairman, Karnataka State Bar Council, Old KGID Building,

Bengaluru.

08. The President, Women Federation of Lawyers, Bengaluru.
09. Private Secretaries of all the Hon'ble Judges, High Court of Karnataka, Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi.
10. All the Joint Registrars/Deputy Registrars/Assistant Registrars of the Hon'ble High Court for information and necessary action.
11. All the Section Officers working on the judicial side of the Hon'ble High Court for information and necessary action.
12. The Chief Librarian, High Court of Karnataka, Bengaluru.
13. Office copy.

**IN THE HIGH COURT OF KARNATAKA AT
BENGALURU/DHARWAD/KALABURAGI**

CHECK LIST (WRIT PETITION)

Sl. No.	Particulars	Complied			If not complied, Counsel/ Party-in-Person submission
		Yes	No	N/A	
1.	a) Whether E-mail ID and Mobile number of the Petitioner/s stated in Cause title? b) If known, that of respondent/s also to be stated.				
2.	Whether this Writ Petition is maintainable?				
3.	Whether the Presentation is as per Rule 2, 3 and 4 of Chapter XII of H.C. Rules?				
4.	Whether papers are properly paginated? (As per Rule 2 of Chapter XII of H.C. Rules); If so, a) Index is filed and filled properly? b) Whether IAs filed are paginated in continuation of WP papers with separate Index? (Rule 2 of Chapter XII of H.C. Rules)				
5.	Whether the Petition & Annexures are typed on strong & durable paper as required under Rule 2 of Chapter XII of HC Rules and is legible?				
6.	Whether Court Fees paid is sufficient or not? – As Per the Rule 7 of W.P Rules				

7.	Whether Petition is accompanied by Synopsis of the case along with brief facts as required under Rule 2[3b] of W.P. Rules? (list of dates in chronological order with relevant facts/events)				
8.	Whether the name, age (with age proof for Senior Citizen), address and PIN CODE of the petitioner/s & Respondent/s at the cause title is stated in full? (As Per Circular No. R(J) 25M/2002 dated 14.01.2003 and Chapter VII Rule 2(1) of H.C Rules)				
9.	Whether the running Cause Title is furnished for Writ Petitions filed against common order passed for more than one Application Number in S-KSAT/CAT matters				
10.	a) Whether reason for not making any of the parties in the court below or authorities is mentioned at the end of the cause title of W.P.? b) Whether the Petitioner is a Party in the Court/Authorities below and their ranking are mentioned at Cause Title?				
11.	Whether the Certificate of Registration is furnished if Registered Company/Association/Society/Partnership Firm is petitioner as per Circular No. R (J) 41/2022 dated 26/05/2022				
12.	Whether Jurisdictional Tahsildar is made as party in KLGP matters as per Circular No. R(J) 29/2024 dated 14/02/2024?				
13.	Whether provision of law is mentioned correctly?				

14.	Whether paragraphs are properly numbered? (Rule 2[2] of W.P. Rules)				
15.	Whether petition contains jurisdiction, detailed facts & grounds? – As Per the Rule 2 of Writ Proceedings Rules				
16.	Whether there is a statement that any other remedy provided for/by or under any other law for time being in force?(Remedy availed with result, if any, be stated) [Rule 2(3) of W.P. Rules]				
17.	Whether there is a statement by the Petitioner regarding filing of WP earlier for the same cause of action? & if so, result thereof. (As per Rule 2 {3(a)} of W.P. Rules)				
18.	If Writ Petition is filed U/Sec. 482 of Cr.P.C./ U/Sec. 528 of BNSS, whether any case is disposed/pending before this High Court of Karnataka on same Cr.No. and on same accused or co-accused to be mentioned in Memorandum of Writ Petition as per the Circular R.J. HCE 154/12 dated 10/02/2012 and R.J.169/2022, dated 21/09/2022.				
19.	Whether the enclosures are described as Annexures and marked? (As Per Rule 6 of W.P. Rules)				
20.	If the petition is for issue of writ of certiorari, whether certified or authenticated copy of impugned order is filed? (Rule 9 of W.P. Rules) a) If the proceedings have taken place before more than one authority, whether certified or authenticated copy of such orders				

	is filed? b) If petition is for issue of any other writ, whether the certified /authenticated copy of the order /notice / proceedings challenged is filed as required under Rule 10 of W.P. Rules?				
21.	Whether the relief & Interim relief is stated clearly and specifically by referring the correct Annexure and whether it tallies with Impugned Annexure?				
22.	Whether the petition involves constitutional validity of Central/ State Law as per Rule 2(4) of W.P. Rules?				
23.	(a) Whether the petition is signed by the petitioner or by his Advocate on every page of the petition as required by Rule 3 of W.P. Rules? (b) Whether Advocate names are mentioned below their signatures in WP, Vakalath, IAs etc.? (Circular No. R(J) 73/2012 dated. 06.08.2012)				
24.	Whether the verifying affidavit is in Form No. II and filed by Petitioner in support of Memorandum of Petition? – (Rule-3 of W.P Rules) a) If not filed by Petitioner, whether the affidavit mentions about authorization and copy of authorization or GPA is filed? b) Whether affidavit is sworn before competent authority with address & Sl. No. of Attestation? [As Per General Circular No.7/97 dated.26.5.97]				

	c) Whether name of Annexures and Para numbers are correctly mentioned in affidavit?				
25	Whether typed copies of Annexures, Judgments, Decrees, Orders (which are in manuscript) are filed as per Rule 2 of Chapter XII of H.C. Rules)?				
26.	Whether the English translation of all documents are produced which are in other languages as per Circular 16/13 dated 12.03.2013. (To be produced in both sets in case of DB)				
27.	Whether the Colour photographs are produced as Annexures as per Order Dated 29/05/2012 passed in WP No.10690/2009? (To be produced in both sets in case of DB)				
28.	Whether the Highlight markings made in documents are removed, as per Circular No.HCE-734/2001 Dt.30/06/2001?				
29	Whether Vakalath is filed as per Rule 1 of Chapter V of H.C. Rules? (a) Whether AWF Stamp of Rs.50/- is affixed? (Circular No. LCA/I/66/2014 dated 12.06.2017) (b) Whether Vakalath is accepted by Advocate/s with enrolment number/s, mobile number/s, E-mail ID and address? (Rule 9 of chapter V of H.C. Rules & Notification HCLC 5/2000 dated				

	<p>24.8.2001)</p> <p>(c) Whether all the petitioners have signed the Vakalath? and if Vakalath is filed on behalf of Company/Firm, seal of Company/Firm is affixed or Name of Company is mentioned below the signature of Executant? (Rule 1 of Chapter V of High Court Rules, Circular No.HCE 94/2001 Dt.19.12.2005)</p> <p>(d) Whether Vakalath is executed by himself and on behalf of Minor/Insane, if petition is filed by self and on behalf of Minor/Insane? (Circular No.HCE 94/2001 Dt.19.12.2005)</p> <p>(e) Whether date of execution, date and place of acceptance of Vakalath is mentioned? (Rule 9 of Chapter V of H.C. Rules)</p> <p>(f) Whether executants signature is attested by Advocate? (Rule 7 of Chapter V of H.C. Rules)</p> <p>(g) Whether Copy of General Power of Attorney is filed after Vakalath? if petitioner is a GPA holder.</p>				
30.	<p>Whether memo of appearance is filed as per (Rules 2 & 3 of Chapter V of H.C. Rules)</p> <p>(a) Whether Memo of Appearance is signed by the Advocate with Roll. No. & Address and E-Mail ID? (Rule 2/9 of Chapter V of H.C Rules and Notification No. HCLC 5/2000 Dtd.24.08.2001)</p>				

	(b) Whether AWF of Rs.50/- is affixed on Memo of Appearance? (Circular No.LCA/I/66/2014 dtd.12.06.2017)				
31.	<p>Whether there is any Caveat Petition pertaining to this W.P.?</p> <p>a) If so, whether copy of W.P. has been served on Caveator & Acknowledgement filed?</p>				
32.	<p>Whether IA's are filed as per Chapter X of H.C Rules?</p> <p>(a) Whether AWF stamp of Rs.20/- is affixed on IA? (Circular o.LCA/I/66/2014 dated 12.06.2017)</p> <p>(b) Whether correct provision of law is mentioned in I.A.? (Rule 3 of Chapter X of H.C. Rules)</p> <p>(c) Whether I.A. is signed by the Advocate? (Rule 3 of Chapter X of H.C. Rules)</p> <p>(d) Whether Affidavit in support of I.A. is sworn before Competent Authority with address and Sl. No. of Attestation? (General Circular No.7/97 Dtd.26.5.97)</p> <p>(e) Whether prayer in I.A. is specific?</p>				
33.	<p>a) Whether copy is served on G.A./ASG if State Government/Union of India is a party and acknowledgement filed as required under amendment to Rule 4 of W.P. Rules?</p> <p>b) Whether copy to BESCO, KIADB, KSIIDC, BBMP or Local</p>				

	<p>bodies/Authorities are served if they are parties? (As per Circular No.R(J) 73/2021 dated 16/07/2021 and Circular No. R(J) 22/2024 dated 05/04/2024)</p> <p>c) Whether copy is served to HCLC where Registrars of High Court and/or District Judiciary are made party to Writ Petition and if the Petition is filed before Benches, the copies are served in the office of the ARG chamber in respective Benches (As Per the Rule 12(3) of W.P Rules)</p>				
34.	<p>a) Whether Form-A and Form-B are filed by the parties appearing in person as per Rule-5 of High Court of Karnataka (Conduct of Proceedings by Party-in-Person) Rules, 2018.</p> <p>b) Whether copy of Address and ID proof, E-Mail ID and Mobile Number of Party-in-Person is furnished (As Per the Rule 4 of High Court of Karnataka conduct of proceedings by Party-in-Person) Rule- 18</p>				
35.	Whether Rule 14(1) and 14(2) of High Court of Karnataka PIL Rules-2018 are being followed or not if it pertains to Public Interest Litigation?				
36.	Whether W.P. pertains to Single Judge/Division Bench?				

Any other submission:

- 1.
- 2.
- 3.

DECLARATION

Whatever is stated above is true and correct.

Place:
Date:

Signature of Advocate/
Party-in-person

**IN THE HIGH COURT OF KARNATAKA AT
BENGALURU / DHARWAD / KALABURAGI**

CHECK LIST (CRIMINAL PETITION)

Sl. No.	Particulars	Complied			If not complied, Counsel/ Party-in-Person submission
		Yes	No	N/A	
1.	a) Whether E-mail ID and Mobile number of the Petitioner/s stated in Cause title? b) If known, that of respondent/s also to be stated?				
2.	Whether Criminal Petition is maintainable or not?				
3.	a) Whether Index, synopsis and criminal petition is signed and dated? (Rule 2 of Chapter XII of Karnataka High Court Rules); And the name of Advocates are mentioned below their signature? (As per circular No.HCE 94/2001 Dated 13.08.2002) b) Whether Index form is filled according to pagination? c) Whether synopsis is filed?				
4.	If State Government is made party, Whether copy is served upon office of SPP? (Circular No.HCE/727/94, dated:20.7.1998)				
5.	Whether in Memorandum of Petition, correct provision of law is mentioned as per Chapter XII Rule 1 of High Court of Karnataka Act and Rules? [U/Sec. 439/438/439(1)(B)/439(2)/482/407 of				

	Cr.P.C./ U/Sec. 483/482/483 (1)(B)/483 (3)/528/447 of BNSS].				
6.	If the petition is bulky and more than 300 pages, whether volumes of petition is split into two?				
7.	a) Whether name of the Court/s before which the petitioner has earlier approached has found a place in the cause title with the case numbers thereof? (As per Memo No.R(J)46/11, dated:2.12.2011) b) Whether in successive petitions, copy of the previous Order has been enclosed?				
8.	Whether Rank of the parties before the trial Court has been mentioned in the cause title of the petition? (As per Memo No. R(J) 46/11 dated:2.12.11 and Chapter VI of Karnataka High Court Rules.)				
9.	Whether name, age and address of the Petitioner/s and Respondent/s stated in the cause title in full? And do they tally with those in the Order/Judgment of the Court below, FIR, Complaint or PCR and Charge Sheet? (Chapter VI of Karnataka High Court Rules 1959) and a) Whether pin code is mentioned in the address of the parties? (As per circular 78/12 dated 10.02.2012)				
10.	Whether any of the party claims Senior Citizenship benefit? If yes, Age proof to be furnished?				
11.	If complainant is a Private party, whether original complainant is made a party?				
12.	Whether Criminal Petition contains name and full address of Counsel for service in				

	the first para of the petition? (Chapter VI of Karnataka High Court Rules.)				
13.	Whether Criminal Petition contains detailed facts, grounds and prayer? (Chapter VI of Karnataka High Court Rules).				
14.	Whether the following averment is made in petition? No other case has been filed or pending before this Hon'ble High Court or any other Court seeking the relief sought in the Petition. (Sl.No.9 of R(J) Memo No.46/11 dated:02.12.11)				
15.	In case of Anticipatory bail/Regular bail petition; Whether there is a mention of proper Crime No., Police Station, Offences and Trial Court Case No. and Court name in the prayer column?				
16.	<p>In case of Criminal Petition U/Sec. 482/407 of Cr.P.C./ U/Sec.528/447 of BNSS;</p> <p>a) Whether the prayer is U/Sec. 482 of Cr.P.C./ U/Sec. 528 of BNSS for setting aside/quashing/ directions or for modification or transfer in the prayer column of the petition?;</p> <p>b) Whether date of order, Case No. and Trial Court Name are mentioned properly in prayer portion of Memorandum of the Petition?;</p> <p>c) Whether case No., date of the Order, Name of Police Station, Offences, and Name of the Court are mentioned in main prayer and application if any?</p>				
17.	<p>a) In case of Anticipatory bail/Regular bail petition;</p> <p>i) Whether FIR copy is filed?</p> <p>ii) Whether Complaint Copy is filed?</p> <p>iii) Whether Certified Copy of order of</p>				

	<p>Sessions Court is filed? and placed immediately after the petition? (As per Memo No.R(J)46/11, dated:02.12.2011)</p> <p>b) In case of Criminal Petition U/Sec. 482/407 of Cr.P.C./ U/Sec. 528/447 of BNSS, Whether Certified Copy of the order proceedings/ FIR/ Complaint or PCR/ Charge Sheet which are sought to be quashed are placed in the Petition? (As per Memo No.R(J)46/11, dated:02.12.2011)</p>				
18.	<p>a)Whether Copies of order/FIR/Complaint or PCR/charge sheet and relevant papers/ documents are neat and legible or need replacement? Name such documents requiring replacement, if any. (Rule 2 of Chapter XII of Karnataka High Court Rules, Memo No.HCE 734/01 dated: 30.6.2001) and</p> <p>b) Whether underline or highlighted markings on documents are removed?</p>				
19.	Whether typed copy of all manuscript documents are filed or not?				
20.	Whenever Xerox/Typed copy is filed, Whether the Advocate has attested as True copy ?				
21.	<p><u>Whether Vakalath is filed as per Chapter V of Karnataka High Court Rules and Circular 3/97 dated 26.3.97;</u></p> <p>a) Whether Advocates Signature with Enrollment No. is mentioned? (HCK Notification 5/2000 dated 24.8.01)</p> <p>b) Whether Signature of all Petitioner/s is mentioned? (Rule 1 of Chapter V of the H.C.K. Rules) Whether Date of execution,</p>				

	<p>place of acceptance with date is mentioned? (Chapter V of the H.C.K. Rules)</p> <p>c) Whether Advocate name is mentioned below the Signature in Vakalath along with Enrollment Number etc.,? (Circular No.HCE 94/2001 dated:13.8.2002)</p> <p>d) Whether Executants signature has been attested by Advocate? (Rule 7 of Chapter V of the HCK Rules) Whether e-mail address and cell phone Number of the advocate has been mentioned?</p> <p>e) Whether Company/Firm seal is affixed at petitioner signature? (if company/firm is petitioner) Whether GPA copy is filed?</p> <p>f) Whether AWF Stamp of Rs.50/- is affixed? (Circular No. LCA.I/66/2014 dated 12.06.2017)</p> <p>g) Whether consulate seal is affixed at Vakalath if the petitioner signs the Vakalath before the office of the consulate?.</p>				
22.	<p><u>Whether Memo of Appearance is filed as per Chapter V of Karnataka High Court Rules 1959;</u></p> <p>a) Whether Advocate Signature with Roll No. and Address is mentioned? (as per Notification HCK 5/2000 dated: 24.8.01)</p> <p>b) Whether Rank of Party and also the reason for filing the Memo of Appearance on behalf of the party instead of filing vakalath has been mentioned?</p> <p>c) Whether AWF stamp of Rs.50/- is affixed? (As per Circular No.</p>				

	LCA.I/66/2014 dated 12.06.2017) and Whether e-mail address and cell phone number is mentioned?				
23.	<p><u>Whether a Stay application is filed as per Chapter X Rule 2 Karnataka High Court Rules;</u></p> <p>a) Whether I.A is accompanied by affidavit/memorandum of facts and full cause title is stated in the I.A?</p> <p>b) Whether affidavit is sworn to before Competent Authority with address, serial No. of Attestation? (As per General Circular No.7/97, dated 26.5.97)</p> <p>c) Whether I.A. is stitched separately with separate index form? (in corner)</p> <p>d) Whether Continued Pagination is made in IA?</p> <p>e) Whether AWF stamp of Rs.20/- is affixed on the IA? (Circular No. LCA.I/66/2014 dated 12.06.2017)</p> <p>f) Whether IA is signed by the Advocate? (Rule 3 of Chapter X of Karnataka High Court Rules)</p> <p>g) Whether correct Provision of Law is mentioned in I.A.?</p> <p>h) Whether prayer is proper and Specific? (Proper date of order, Case No. Court name to be mentioned) (Chapter X of Karnataka High Court Rules)</p>				
24.	If corrections are carried out wherever in Memorandum of Petition and Affidavit of I.A, whether the same are authenticated by the authorised person?.				

25.	Whether the document which is marked as Annexure-'I', is removed or not as per High Court Rules?.				
26.	If Party -in-Person files Criminal Petition, Whether Form-A and Form-B is filed as per Rule 5 of Party-in-Person Committee proceeding rules along with I.D proof, E-mail I.D and phone number?.				

Any other submission:

- 1.
- 2.
- 3.

DECLARATION

Whatever is stated above is true and correct.

Date:
Place:

Signature of Advocate /
Party-in-person